IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

Appeal No. 153/2017

IN THE MATTER OF:

SVJ Developers Pvt. Ltd.

... Applicant/petitioner

Vs.

Registrar of Companies

... Respondent

Order under Section 252(3) of the Companies Act

Order delivered on 29.11. 2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner

Mr. S.K. Gaur, Company Secretary

For the Respondent

Ms. Lakshmi Gurung, Standing Counsel for

Income Tax Dept.

Mr. Manish Raj, Company Prosecutor for

ROC (Delhi)

ORDER

The Income Tax Department is a necessary and proper party and therefore, we implead Union of India, Ministry of Finance, Department of Revenue through ITO (Ward/Circle) No. 24(1), New Delhi (PAN card number 'AARCS3008E' of appellant company) as party-respondent No. 2.

Amended memo be filed by the appellant within two days.

Notice to show cause to the respondents returnable on 22.01.2018 be issued as to why the petition be not admitted.

Mr. Manish Raj, learned company prosecutor and Ms. Lakshmi Gurung, learned standing counsel for the Income Tax Department accepts notice. A copy of the complete paper book be handed over to them during the course of the day.

Let the reply be filed within four weeks with a copy in advance to the learned company secretary, Mr. S.K. Gaur.

Rejoinder, if any, be filed within two days thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 22.01.2018.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

29.11.2017 VINEET